

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2164/99

Monday, this the 15th day of January, 2001.

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Ex. Constable Rajender Kumar No.9606/DAP
S/O Shri Rameshwar Lal, aged about 32 years,
Previously employed in Delhi Police,
R/O H.No.11, Karamchari Colony,
Near Telephone Exchange, Kotputli,
Distt. Jaipur, Rajasthan-303108.

(By Advocate: Shri Sachin Chauhan) ..Applicant

VERSUS

1. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Commissioner of Police,
Police Head Quarters, I.P.Estate,
MSO Building, New Delhi.
3. Addl. Commissioner of Police,
AP & T, New Police Line,
Kingsway Camp, Delhi.
4. Dy. Commr. of Police
8th BN. DAP, PTS Malviya
Ngr. N.D.

(By Advocate: Shri Devesh Singh) ..Respondents

O R D E R (ORAL)

Hon'ble Shri Justice Ashok Agarwal:-

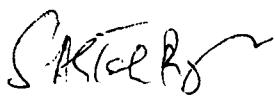
In the disciplinary proceedings conducted against the applicant, a penalty of dismissal from service was issued against him on 21.6.93 at Annexure A-1. Applicant along with a co-delinquent were prosecuted ^{on} ~~but~~ the very same charge in a criminal trial being FIR No.17/91 of Mandir Marg, Police Station wherein by an order passed on 3.12.98, applicant as also the co-delinquent have been acquitted. Based on the orders of acquittal, applicant has submitted a detailed representation on 14.2.99 (Annexure A-13) claiming that he should be exonerated in the disciplinary proceedings based on Rule 12 of the Delhi Police (Punishment & Appeal) Rules, 1980.

W.F.

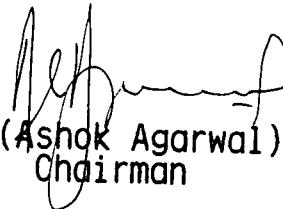
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2. In the circumstances, we find that the interest of justice will be met by disposing of the present OA with a direction to the respondents to dispose of the aforesaid representation (Annexure A-13) expeditiously by passing a speaking order. This be done within a period of two months from the date of the service of this order. We direct accordingly. No costs.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/sunil/